

National Company Law Tribunal

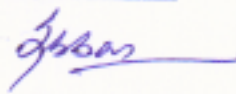
Allahabad Bench

CP No. 88/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: Sudhir Mahajan v/s B.D. Mahajan.

SECTION OF THE COMPANIES ACT: 397/398 of Companies Act, 1956.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Zain Abbas	Adv	Petitioner	
2.	Shashank K. Desai		petitioner	

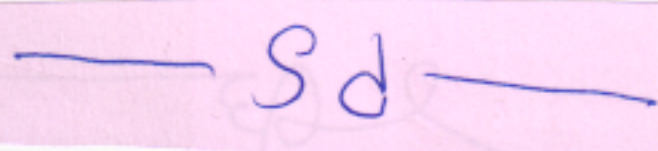
CP No.88/ND/2013

Sh. S.B. Sudhi, Advocate for the petitioner. Sh. Zain Abbas, proxy on behalf of Sh. Saurabh Srivastava, Advocate for the respondent company.

Today, respondent counsel seeks adjournment as his senior counsel Sh. Saurabh Srivastava is not available today. As he is occupied in a matter before the Hon'ble Supreme Court. Learned petitioner counsel drew our attention to the latest report submitted by the Chartered Accountant contending such that report is not comprehensive and is silent on certain aspect of expenditures incurred on by B.D. Mahajan. In view of such contention the Chartered Accountant is advised to send an updated and comprehensive report latest by 19<sup>th</sup> September, 2017.

The matter be listed on 19<sup>th</sup> September, 2017.

Dated:07.09.2017

  
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash